

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**  
**GUWAHATI-05**

(DESTRUCTION OF RECORD RULES,1990)

## INDEX

O.A/T.A No. 181/2004

R.A/C.P No.....

E.P/M.A No.....

1. Orders Sheet.....*O.A.* Pg. 1 to 2

2. Judgment/Order dtd. *26/8/04* Pg. x to *11.8.04* *Supp. order* *90*

3. Judgment & Order dtd..... Received from H.C/Supreme Court

4. O.A..... *18/1/04* Pg. 1 to *49*

5. E.P/M.P..... Pg. .... to .....

6. R.A/C.P..... Pg. .... to .....

7. W.S..... Pg. .... to .....

8. Rejoinder..... Pg. .... to .....

9. Reply..... Pg. .... to .....

10. Any other Papers..... Pg. .... to .....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

**SECTION OFFICER (Judl.)**

Stahl  
10.11.17

FORM NO. 4  
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUJARATI BENCH

ORDER SHEET

181/04.....

Org. App/Misc. Petn/Cont. Petn/Rev. Appl.

In O.A.

Name of the Applicant(s) Dre. W. H. Banwad

Name of the Respondent(s) U.C. I. Govt.

Advocate for the Applicant M. Chanda, G.N. Chakraborty, S. Naik  
counsel for the Railway/C.G.S.C. S. Chaudhury, S.K. Bhagat  
Mr. A. Deb Roy,  
Sr.C.G.S.C.

OFFICE NOTE

DATE

26.8.04.

ORDER OF THE TRIBUNAL

Present: Hon'ble Mr. D.C. Verma, Vice-Chairman.

Hon'ble Mr. K.V. Prahladan, Administrative Member.

Heard Mr. M. Chanda learned counsel for the applicant and Mr. A. Deb Roy, Sr.C.G.S.C. for the Respondents.

By this O.A. the applicant has prayed for directing the Respondents to treat the applicant as on duty from 16.4.03 to 26.1.2004 at Amarvati to pay his full Salary and all other dues for the said period.

The fact remains that the applicant was transferred to Amarvati (Maharashtra) The transfer order was challenged by the applicant before the Mumbai Bench <sup>the said Bench</sup> and directed that the applicant would stand relieved w.e.f. 16.4.03. The applicant submitted representations before the Authority on 30.1.2004 (Annexure XIX) and 19.2.2004 (Annexure XX) for release of his salary with effect from 16.4 to 26.1.04. But the Respondents have not decided his representation.

contd/-

Steps taken with  
envelops

Respondents copy not  
yet received by the  
case.

WT  
19/8/04

26.8.04. Without exhausting the departmental remedy the applicant has approached this Tribunal. Hence this application.

8.9.04  
copy of the order has been sent to the office for ~~copy~~ the date to the Advocates for the party  
B.R.

Am 9/9

In the circumstances the O.A. is decided at the Admission stage with direction to the Respondents to decide the two representations dated 19.2.04 and 30.1.04. within a period of two months from the date of receipt of this order. Mr. M. Chanda learned counsel for the applicant has submitted that the applicant may be given liberty to give details representation to the department. As prayed liberty was granted. The applicant may submit a fresh representation alongwith the copy of the representations dated 19.2.04 and 30.1.04. We direct the respondents to dispose of the representation within two months from the date of receipt of the representation.

Accordingly the application is disposed of. No costs.

*K. V. Pillai*  
Member

*J*  
Vice-Chairman

lm

19 AUG 2004

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

O.A. No. 181 /2004

Dr. W.L. Barwad.

-Vs.-

Union of India & Ors.

LIST OF DATES AND SYNOPSIS OF THE APPLICATION

28.09.1977- Applicant was initially appointed as Scientist-1.

01.07.1983- Applicant was promoted as Scientist-2 and transferred to Sirsa (Haryana).

26.03.1991- Applicant transferred to Hyderabad.

02.01.1999- Applicant transferred to Amaravati (Maharashtra).

23.11.2002- Order issued transferring the applicant from Amaravati (Maharashtra) to Umiam (Meghalaya).  
(Annexure-I)

26.02.2003- Transfer stayed by the respondents till end of March, 2003 following direction from CAT, Mumbai Bench, with direction that the applicant would stand relieved w.e.f. 16.04.03.  
(Annexure-II)

05.04.2003- Applicant submitted application praying for payment of his Transfer Traveling Advance in order to facilitate his joining at Umiam.  
(Annexure-III).

16.04.2003- Applicant sent representation praying interalia for arranging for taking over of charges of his office at Amaravati. As per transfer order the charges were to be taken over by Shri Dikshit from Akola who did not come to take over charges.  
(Annexure-IV)

W.L. Barwad

30.04.2003- Salary paid through Demand Draft to the applicant for April'03 but the salary was paid for 15 days only i.e. from 01.04.03 to 15.04.03 and treated the applicant as relieved from 16.04.03 from Amaravati.  
(Annexure-V)

06.05.2003- Applicant submitted application praying for payment of his salary for the full month of April'03 since he had attended duties regularly for the whole month of April'03.  
(Annexure-VI)

31.05.2003- Salary for May'03 was paid to all employees but not to the applicant, though applicant attended duties every day as evident from Daily attendance sheet and other official records.  
(Annexure-VII)

07.06.2003- Applicant submitted representation praying for payment of his salary for May'03 since he was on duty and attended day-to-day official works during the month.  
(Annexure-VIII)

16.06.2003- Office chamber of the applicant was locked by the Respondents illegally so as to prevent the applicant from attending works. But applicant kept on attending his duties outside his chamber and attended works in the Farm and other works.

07.10.2003- Applicant was asked over telephone to collect his Transfer Traveling Advance from office at Akola.

08.10.2003- Applicant went to Akola to collect his advance but the officer in charge Dr. I.P. Singh refused to pay the advance. Applicant sent telegram to Dr. Singh and also to Respondent No.3 on 08.10.03 itself.  
(Annexure-X)

W.L. Barnard

6

13.10.2003- Applicant further reported the matter to the Respondent No.3 and further informed that neither his TT Advance was paid nor there was any reliever to take charge from the applicant at Amaravati and prayed for early payment of TTA and arranging for reliever so as to facilitate his joining at Umiam.  
(Annexure-XI)

28.10.2003/  
26.12.2003- Applicant sent reminder and FAX message to Respondent No.3 reiterating his prayer as stated above. (Annexure-XII & XIII)

05.01.2004/  
08.01.2004- Applicant sent another FAX message and then Telegram to Respondent No.3 praying for payment of TTA in order to enable him to join at Umiam. (Annexure-XIV & XV)

16.01.2004- Applicant received Demand Draft of Rs. 92,000/- as TTA another Demand Draft for Rs. 2942/- as DA etc.

27.01.2004- Applicant joined at Umiam (Meghalaya) in compliance with transfer order dated 23.11.2002. Joining report accepted vide office order dated 12.02.2004. (Annexure-XVII)

30.01.2004/  
19.02.2004/  
15.03.2004- Applicant sent representations for payment of his salary etc. for the period from 16.04.02 to 26.01.2004 which was not paid by the Respondents although the applicant was on duty and attended works at Amaravati center.  
(Annexure-XIX, XX, XXI)

12.04.2004- Applicant got Lawyer's notice served on the Respondents for his salary aforesaid but with no response. (Annexure-XII)  
Hence this application filed before the Hon'ble Tribunal.

W.L. Barwad.

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PRAYERS

Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

1. That the respondents be directed to treat the applicant as on duty from 16.04.2003 to 26.01.2004 at Amravati and pay his full salary and all other dues for the said period forthwith, with interest at the rate of 18% per annum.
2. Costs of the application.
3. Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

1. That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of his application shall not be a bar to the respondents considering the representations of the applicant for payment of his salary as prayed for.
2. That the applicant prays that the instant application be disposed of expeditiously.

W.L. Barwad

9

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH: GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

Title of the case : O. A. No. 181 /2004  
 Dr. W.L. Barwad. : Applicant  
 - Versus -  
 Union of India & Others : Respondents.

**INDEX**

SL. No.	Annexure	Particulars	Page No.
01.	---	Application	1-15
02.	---	Verification	-16-
03.	I	Copy of office order dated 23.11.02.	-17-
04.	II	Copy of office order dated 26.02.03.	-18-
05.	III	Copy of application dated 05.04.03.	-19-
06.	IV	Copy of application dated 16.04.03.	-20-
07.	V	Copy of letter dated 30.04.03.	-21-
08.	VI	Copy of application dated 06.05.03.	-22-
09.	VII	Copy of letter dated 31.05.03.	-23-
10.	VIII	Copy of application dated 07.06.03.	-24-
11.	IX	Copy of attendance sheets.	25-30
12.	X	Copy of telegram dated 08.10.03.	-31-
13.	XI	Copy of application dated 13.10.03.	32-33
14.	XII	Copy of reminders dated 28.10.03.	-34-
15.	XIII	Copy of reminders dated 26.12.03.	-35-
16.	XIV	Copy of Fax dated 05.01.04.	36-37
17.	XV	Copy of telegram dated 08.01.04.	-38-
18.	XVI	Copy of letter dated 15.01.04.	39-40
19.	XVII	Copy of joining report dated 27.01.04.	-41-
20.	XVIII	Copy of office order dated 12.02.04.	-42-
21.	XIX	Copy of representation dated 30.01.04.	-43-
22.	XX	Copy of reminders dated 19.02.04.	-44-
23.	XXI	Copy of reminders dated 15.03.04.	45-46
24.	XXII	Copy of lawyer's notice dated 12.04.04.	47-49

Filed by

*Rajitkumar*  
Advocate

Date 19.08.04

*W.L. Barwad*

9

Filed by:-  
Dr. W. L. Barwad  
through his legal  
representative  
17/8/04

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI

(An Application under Section 19 of the Administrative Tribunals Act, 1985)

O. A. No. 181 /2004

**BETWEEN**

Dr. W. L. Barwad.  
Sr. Scientist (Agril. Entomology)  
National Bureau of Plant Genetic Resources,  
Indian Council of Agricultural Research,  
P.O- Umiam,  
Meghalaya.

...Applicant

**-AND-**

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Agriculture,  
Krishi Bhawan.  
New Delhi- 110001.
2. The Director General,  
Indian Council of Agricultural Research  
Krishi Bhawan,  
New Delhi-110001
3. The Director,  
National Bureau of Plant Genetic-Resources,  
Pusa Campus,  
New Delhi- 110 012.
4. The Officer-in-Charge,  
National Bureau of Plant Genetic-Resources,  
Regional Station, Akola,  
PKV Campus, Krishinagar,  
AKOLA- 444104.
5. The Officer-in-Charge,  
National Bureau of Plant Genetic-Resources,  
Regional Station, Umroi Road, Umiam (Barapani),  
Meghalaya.

... Respondents.

W. L. Barwad

DETAILS OF THE APPLICATION

1. Particulars of order(s) against which this application is made.

This application is made not against any particular order but against non-payment of salary etc. of the applicant for the period from 16.04.2003 to 26.01.2004 inspite of his discharging official duties and responsibilities at his old station at Amaravati (Maharastra), prior to his joining at Umiam (Meghalaya) following a transfer order.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case.

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India. He belongs to the Halba Community which is a Schedule Tribe Community of the State of Maharastra.

4.2 That your humble applicant was initially appointed as Scientist-1 following his selection by the Agricultural Scientists Recruitment Board (A.S.R.B), New Delhi on 28.09.1977 and was posted at Indian Grassland and Fodder Research Institute (IGFRI), Jhansi (U.P.).

W.L. Barnwal

Thereafter, he was promoted as Scientist-2 on 01.07.1983 and then transferred to Central Institute for Cotton Research (CICR), Regional Station, Sirsa (Haryana) in public interest. Again he was transferred in the public interest to National Research Centre for Sorghum, Hyderabad on 24.04.1991. In between, the applicant also served on transfer at C.R.S, Solapur from 15.06.1998. Eventually he was transferred to National Bureau of Plant Genetic Resources Satellite Centre, Amaravati (Maharashtra) by order dated 02.01.1999.

4.3 That vide one office order No. 6(4)/2001/P.I./2735/3307 dated 23.11.2002, the applicant was transferred from NBPGR Satellite Centre, Amaravati to National Bureau of Plant Genetic Resources (NBPGR) Regional Station, Umiam, Shillong, Meghalaya. Subsequently, vide office order No.33-166/2003/4760/9 dated 26.02.2003, his transfer was deferred till the end of March, 2003 with the instruction that he should relieved from NBPGR, Amaravati w.e.f. 16.04.03.

(Copy of office order dated 23.11.02 and office order dated 26.02.03 are annexed hereto for perusal of the Hon'ble Tribunal as Annexure-I & II respectively).

4.4 That in the order of transfer dated 23.11.2002, it was directed that the applicant would hand over the charge to Shri Dikshit, Officer incharge, NBPGR, Akola and thereafter proceed for his new place of posting at Umiam, Shillong (Meghalaya). But Shri Dikshit did not report at Amaravati for which the applicant could not hand over the charges as directed.

The applicant was functioning as Scientist incharge of NBPGR, Regional Station, Amaravati camp and was shouldering lot of official responsibilities. At the relevant time when he was ordered for transfer, he was handling two important Research Projects valued Rs. 42,20,000/- . This apart, he was an Imprest holder and also had valuable stores and materials of the Government under his custody in addition to Imprest money etc. As such, it was beyond any scope for his handing over charges to any person other than Shri Dikshit as directed but Shri Dikshit did not report at Amaravati for taking over charges. There were no alternative instructions to that effect also and as such the applicant had no other option but had to continue to discharge his normal duties and responsibilities, which he could not relinquish without proper authority.

4.5 That it is stated that although his transfer was suspended till March, 2003 with the direction that he would stand relieved w.e.f. 16.04.03, but the applicant vide his application dated 05.04.2003, prayed to the Respondent No.3 for payment of his Transfer Traveling Advance (TTA) of Rs. 1,84,480/- and other dues prior to his relieving so as to enable him to proceed to his new place of posting at NBPGR, Regional Station, Umiam. Further, vide his application dated 16.04.03, the applicant also requested the respondents to take over the charge of Amaravati Station, examine Imprest cash etc.

(Copy of application dated 05.04.03 and application dated 16.04.03 are annexed hereto for

W.L. Barnard

perusal of Hon'ble Tribunal as Annexure- III & IV respectively).

4.6 That in absence of any alternative arrangements for taking over/handing over of charges and due to non-payment of Transfer Traveling advance etc. aforesaid, the applicant was not in a position to move to his new place of posting and as such he had been attending his daily works as usual and waiting for action on his representation dated 05.04.2003 stated above. Under such situation, surprisingly the respondent No.4 while making payment of the salary for the month of April'03 released the salary of the applicant for only 15 days for the period from 01.04.03 to 15.04.03 and sent the Demand Draft accordingly vide his letter dated 30.04.2003 inspite of the applicant's signature in the daily attendance sheet for all the days in the month. Presumably, the respondent No.4 did so on his presumption that the applicant stood relieved w.e.f. 16.04.03, without going through the records.

The applicant thereafter submitted his application dated 06.05.03 asking for his full salary for the month of April'03.

(Copy of letter dated 30.04.03 and application dated 06.05.03 are annexed hereto for perusal of the Hon'ble Tribunal as Annexure-V and VI respectively).

4.7 That inspite of the application dated 06.05.03 of the applicant, the Respondent No.4 neither paid the salary for the remaining 15 days of April'03 to the applicant nor paid TTA as asked for but on the contrary, stopped the salary of the applicant w.e.f. May, 2003. While the salary drafts for other employees for the month of May,

2003 were sent vide letter dated 31.05.03, the salary of the applicant was not paid. The applicant therefore sent his application dated 07.06.2003 asking for his salary for the month of May'03.

It is relevant to mention here that the applicant was attending his duties regularly, which is evident from the daily attendance register wherein the applicant signed as the supervising officer for other permanent employees daily. The factum of his attending duties is also evident from other official records viz; Imprest Register, Receipt Register, Despatch Register, Invoice Register, Stamp duty Register, Imprest vouchers, DPL, Labour court file and many other official records. Photocopies of the attendance sheets for April and May'03 are appended herewith and the Hon'ble Tribunal be pleased to direct the respondents to produce the other records stated above before the Tribunal for kind perusal and examination.

(Copy of letter dated 31.05.03, application dated 07.06.03 and attendance sheets for April and May'03 are annexed hereto for perusal of the Hon'ble Tribunal as Annexure-VII, VIII and IX respectively).

4.8 That inspite of applicant's attending duties and inspite of the respondent's failure to either arrange for release of the applicant from his official responsibilities or making payment of his salary, TTA etc. as mentioned hereinabove, the applicant was surprised to find that his office chamber was locked with a new lock on 16.06.2003. The applicant however kept on attending his duties outside his chamber, in

the farm field for averting any serious loss in respect of Government funds, materials and works vested on him.

4.9 That it is stated that Shri Dikshit, Sr. Scientist, NBPGR, AKOLA (M.S) asked the applicant over telephone on 07.10.03 to collect the TTA from the office at Akola. But when the applicant went to collect the TTA on 08.10.03, Dr. I.P. Singh, Officer incharge, Akola refused to pay the TTA and additional D.A to the applicant reasons best known to him. The applicant kept it in record by sending one Telegram to Dr. Singh on 08.10.03 itself stating his refusal to pay. Thereafter the applicant informed the matter to the respondent No.3 vide his application dated 13.10.03 wherein he had informed further that none had reported at Amaravati to relieve him and take over the charges and there was no competent person available at Amaravati Camp to whom he could hand over the charges. He also reiterated his prayer for early payment of his TTA etc. to enable him to join at Umiam (Shillong). The applicant sent subsequent reminder on 28.10.03 to the Respondent No.3, followed by FAX message on 26.12.03 reiterating his prayer for payment of his TTA etc. so as to enable him to join at Umiam.

(Copy of telegram dated 08.10.03, application dated 13.10.03, reminders dated 28.10.03 and dated 26.12.03 are annexed hereto for perusal of Hon'ble Tribunal as Annexure-X, XI, XII and XIII respectively).

4.10 That having failed to get his TTA etc. inspite of his innumerable correspondences as stated above, the applicant sent one FAX message again on 05.01.2004 and

W.L. Barwad

another telegram on 08.01.2004 to the respondent no.3 for release of his TTA at an early date.

(Copy of fax dated 05.01.2004 and telegram dated 08.01.2004 are annexed hereto as Annexure -XIV and XV respectively).

4.11 That eventually, the respondent no.4 vide his letter no. RS/AK-I/31/04/417/5 dated 15.01.2004 sent one demand draft for Rs.92,000/- on account of TTA and another demand draft for Rs. 2942/- on account of TA adjustment the applicant on 16.01.2004.

(Copy of letter dated 15.01.2004 is annexed hereto as annexure-XVI).

4.12 That after receipt of the demand drafts as stated above, the applicant immediately made arrangements for his movements and joined at NBPGR regional station, Umiam (Meghalaya) on 27.01.2004 (AN) in terms of transfer order dated 23.11.2002, vide his joining report dated 27.01.2004 which was confirmed by subsequent office order no. 3(102/1999) PI/PT/5102 dated 12.02.2004.

(Copy of joining report dated 27.01.2004 and office order 12.02.2004 are annexed hereto as Annexures- XVII and XVIII respectively).

4.13 That after his joining at Umiam (Meghalaya), the applicant submitted representation on 30.01.2004 to the respondent no. 3 praying for payment of his salary for the period from 16.04.2002 to 26.01.2004 which was not paid to him inspite of his attending regular duties at Amravati prior to his proceeding for Umiam. The applicant sent reminders also on 19.02.2004, 15.03.2004 and even sent lawyer's notice on 12.04.2004 but failed to get his salary.

(Copy of representation dated 30.01.2004, reminders dated 19.02.2004, dated 15.03.2004 and lawyer's notice dated 12.04.2004 are annexed hereto as Annexures-XIX, XX, XXI and XXII respectively).

4.14 That the transfer order dated 23.11.2002 was complained of by the applicant before the Hon'ble central Administrative Tribunal, Mumbai Bench vide O.A.No. 2005/2003. the Hon'ble CAT vide its order dated 31.01.2003 stayed the operation of transfer order dated 23.11.2002 which was subsequently vacated vide order dated 10.04.2003, eventually the O.A.No 2005/03 was dismissed by the Hon'ble CAT vide its Judgment and order dated 12.12.2003 in O.A. No. 2005 of 2003.

4.15 That pursuant to the order dated 31.01.2003 of the Hon'ble CAT, the transfer of the applicant was deferred by the respondents vide their order-dated 26.02.2003(Annexure-II) with the direction that the applicant would stand relieved w.e.f 16.04.2003. In compliance with the order, the applicant immediately submitted application on 05.04.2003 asking for his Transfer Traveling Advance (TTA) and thereafter made all efforts and submitted innumerable representations praying for TTA as stated hereinabove but failed to get the same. On the contrary, even the salary and all other dues of the applicant was stopped w.e.f 16.04.2003. In such a financially distressed condition, it was not at all possible for the applicant to proceed to the remotest new place (Umium) of the country with no money in his pocket which he informed to the respondents time and again but with no response whatsoever.

4.16 That the applicant begs to state that in the said transfer order dated 23.11.2002 it was specifically mentioned that the applicant would hand over charges to Shri Dikshit and thereafter joined at Umium. But neither Shri Dikshit reported at Amravati to take over the charges nor any alternative arrangements were made to that effect by the respondents. Under such situation, it was not possible for the applicant to act on his own wisdom and to abandon the station without proper handing over the materials, Govt. money and works vested on him at Amravati station, more particularly when he was acting as Scientist in-charge of the Amravati station and was holding a responsible gazetted post of the Government which casts high sense of responsibility on an officer.

4.17 That it is stated that even inspite of all financial sufferings and humiliations the applicant had been attending to his duties all along and he was very much on duty at Amravati Satellite Centre till 26.01.2004 which is evident from daily attendance sheets and all other official day-to-day records. But the respondents without any valid reason, stopped the salary and all dues of the applicant w.e.f 16.04.2003 and did not pay the same for the entire period from 16.04.2003 to 26.01.2004. The period w.e.f. 16.04.2003 to 26.01.2004 is liable to be treated as on duty period of the applicant, as because he could not hand over the charge of the old office, inspite of his best effort and in such a compelling circumstances he had continued in service at Amaravati till 26.01.04 and rendered his duties there at Amaravati, as such decision of non-

payment of salary is arbitrary, unjust, illegal, unfair and violative of the principles of natural justice.

4.18 That the applicant most respectfully begs to state that the delay in joining of the applicant at his new place of posting is attributable to the inaction of the respondents only as explained in the preceding paras above which resulted into the waiting period of the applicant at Amravati till 26.01.2004 and as such the respondents have no right to withhold the salary and other dues of the applicant for the waiting period from 16.04.2003 to 26.01.2004. The applicant left no stone unturned for getting his TTA for his joining at Umium (Meghalaya) but failed to get any response whatsoever till he received his TTA on 16.01.2004 facilitating his joining on 27.01.2004.

4.19 That the applicant most humbly begs to submit that while on one hand the respondents inflicted serious financial distress on the applicant by way of stopping his salary etc. for months together in addition to his mental pressure of transfer, on the other hand the applicant had to spend more than Rs. 63.000/- towards the medical treatment of his ailing mother who ultimately expired. These difficulties were narrated by the applicant to the respondent No. 3 vide his representation dated 13.10.2003(Annexure-XI) but even in spite of that the applicant failed to get justice.

4.20 That the applicant most humbly begs to submit that due to non-payment of his salary and other dues for the period from 16.04.2003 to 16.01.2004, the applicant has been suffering great financial hardships, more so because of his stay at a completely unknown new place

(Umium) at the remotest corner of the Country. As such finding no other alternative, the applicant is approaching this Hon'ble tribunal for protection of his legitimate rights and it is a fit case for the Hon'ble Tribunal to interfere with and to protect the rights and interests of the applicant directing the respondents to treat the applicant as on duty during the period from 16.04.2003 to 26.01.2004 and pay him the salary and other dues for the said period immediately.

4.21 That this application is made bonafide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

- 5.1 For that, the delay in joining of the applicant at his new place of posting is attributable to the Respondents.
- 5.2 For that, the transfer order dated 23.11.2002 contained clear direction that the applicant would hand over the charges to Shri. Dikshit, officer in charge, NBPGR, Akola and thereafter join at his new place of posting at Umium. But neither Shri Dikshit came to take over the charges nor any alternative arrangements were made to relieve the applicant.
- 5.3 For that, the applicant inspite of all his efforts and innumerable representations did not get his transfer traveling advance (TTA) until 16.01.2004 for which he could not join at his new place of posting before 27.01.2004.
- 5.4 For that, the applicant being the scientist in charge at Amravati Satellite Centre and being a responsible gazetted officer could not relinquish/abandon his

charges without properly handing over the charges of his office which involved cash money, materials and research works vested on him by the Government.

- 5.5 For that, the applicant attended his normal duties and responsibilities on every working day at Amravati Centre, which is evident from the daily attendance sheets and other day-to-day official records of the center.
- 5.6 For that, the applicant was very much on duty at Amravati centre and discharged all his functions till 26.01.2004 and as such he is entitled to get his full salary and other benefits for the period from 16.04.2003 to 26.01.2004.
- 5.7 For that, the applicant's transfer was stayed by the respondents till the end of march'03 with the direction that he would stand relieved w.e.f 16.04.2003. accordingly the applicant submitted representation on 05.04.2003 asking for payment of his TTA for facilitating his joining and from them onward he made innumerable representations requesting for arranging reliever of the applicant and payment of TTA but the respondents took no action.
- 5.8 For that, having failed to pay the transfer traveling advance to the applicant as per rules and having failed to arrange for taking over the charges of office from the applicant, the respondents do not have any right to withhold the salary etc. of the applicant for the period from 16.04.2003 to 26.01.2004.
- 5.9 For that, the respondents did not pay the salary etc. of the applicant for the period from 16.04.2003 to

✓

26.01.2004 although the applicant was discharging his normal duties and responsibilities at Amravati centre during the said period. As such the respondents acted mala fide, and in an arbitrary, illegal, unjust and unfair manner and their action is violative of principles of natural justice.

5.10 For that, due to non-payment of his TTA and salary etc, the applicant was put to serious financial distress which inevitably resulted into his waiting period from 16.04.2003 to 26.01.2004 at Amravati centre prior to joining at Umium.

6. Details of remedies exhausted.

That the applicant states that he has exhausted all the remedies available to him and there is no other alternative and efficacious remedy than to file this application.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, Writ Petition or Suit is pending before any of them.

8. Relief(s) sought for:

Under the facts and circumstances stated above, the applicant humbly prays that Your Lordships be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relief(s) sought for in this application shall not be granted and on perusal of the records and after

W.L.Barnawal

29

hearing the parties on the cause or causes that may be shown, be pleased to grant the following relief(s):

- 8.1 That the respondents be directed to treat the applicant as on duty from 16.04.2003 to 26.01.2004 at Amravati and pay his full salary and all other dues for the said period forthwith, with interest at the rate of 18% per annum.
- 8.2 Costs of the application.
- 8.3 Any other relief(s) to which the applicant is entitled as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief: -

- 9.1 That the Hon'ble Tribunal be pleased to direct the respondents that the pendency of his application shall not be a bar to the respondents considering the representations of the applicant for payment of his salary as prayed for.
- 9.2 That the applicant prays that the instant application be disposed of expeditiously.
10. This application is filed through Advocates.

11. Particulars of the I.P.O.

i) I. P. O. No.	20G1L3112
ii) Date of Issue	16.8.04.
iii) Issued from	G.P.O. Guwahati
iv) Payable at	G.P.O. Guwahati

12. List of enclosures.  
As given in the index.

W.L. Barwad

**VERIFICATION**

I, Dr. W.L. Barwad, S/o Shri Laxman Rao Narayan Barwad, aged about 53 years, working as Sr. Scientist (Agril. Entomology) in the National Bureau of Plant Genetic Resources, Indian Council of Agricultural Research, P.O- Umiam, Meghalaya, do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 14<sup>th</sup> day of August, 2004.



( W.L. Barwad )

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
PUSA CAMPUS : NEW DELHI - 110 012

No. 6(4)/2001/P.I. /2735/3347

Nov. 23 2002

OFFICE ORDER

In the exigencies of work the Director, NBPGR, New Delhi has been pleased to transfer the following Scientists in the public interest as indicated against each with immediate effect and until further orders:

S. No.	Name & Designation	From	To
1.	Dr. W.L. Barwad, Senior Scientist	NBPGR, Satellite Centre, Amravati	NBPGR, Regional Station, Shillong
2.	Dr. I.P. Singh, Principal Scientist	Germplasm Evaluation Division, NBPGR, New Delhi	NBPGR, Regional Station, Akola a. Officer-in-Charge and will look after the Officer-in-Charge of both Akola and Amravati Station
3.	Dr. D.B. Parakh,, Senior Scientist	Plant Quarantine Division, NBPGR, New Delhi	NBPGR, Regional Station, Bhowali till continuation of UIDAS Project
4.	Dr. A.K. Singh, Scientist	NBPGR, Regional Station, Srinagar	Germplasm Exchange Division, NBPGR, New Delhi up to 15-03-03. He will regularly visit Regional Station, Srinagar (J&K) to look after the crops.

The officers should report for duty at the place of their next posting immediately and they are entitled for TTA and joining time etc. as per rules.

S.K.M.

( S.K. MITRA )

18 SR. ADMIN. OFFICER

Distribution:-

1. Dr. W.L Barwad, Senior Scientist, NBPGR, Satellite Centre, Amravati. He is requested to hand over the charge to Shri Dikshit and thereafter report for duty at NBPGR, Regional Station, Shillong.
2. Dr. I.P. Singh, Principal Scientist, Germplasm Evaluation Division
3. Dr. D.B. Parakh, Senior Scientist, Plant Quarantine Division
4. Dr. A.K. Singh, Scientist, NBPGR, Regional Station, Srinagar (J&K)
5. Head, Germplasm Evaluation Division/Plant Exploration Division/Plant Quarantine Division/Conservation Division/Germplasm Exchange Division.
6. P.F. of S.No.1 to 4 above.
7. Vigilance Cell/Coordination Section
8. P.A. to Director

True copy  
S. K. MITRA  
Adm. Officer

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
PUSA CAMPUS : NEW DELHI - 110012

No. 33-166/2003 /4760/9

February 26, 2003

OFFICE ORDER

In pursuance of Hon'ble Central Admn. Tribunal, Mumbai Bench, Nagpur (MS) order dated 31.01.2003 passed on original application No. 2005/2003, the Director, NBPGR, New Delhi has been pleased to defer the transfer of Dr. W.L. Barwad, Senior Scientist till the end of March, 2003 and accordingly, he would stand relieved from NBPGR, Satellite Centre, Amravati (Camp), M.S. with effect from 16.04.2003 to enable the scientist concerned to report for duty to the Officer-in-Charge, NBPGR, Regional Station, Umiam, Umroi Road, Barapani (Meghalaya).

This supersedes previous office order No. 3 (102)/1999/PI/3736 dated 27<sup>th</sup> December 2002.

This order will be effective only, if the order of Hon'ble CAT dated 31.01.2003 is vacated.

W.L.

(S.K. MITRA)  
Sr. Admn. Officer

Distribution: -

1. Dr. W.L. Barwad, Senior Scientist, NBPGR, Satellite Centre, Amravati.
2. Officer-in-Charge, NBPGR, Regional Station, Akola & Amravati.
3. Officer-in-Charge, NBPGR, Regional Station, Umiam, Barapani (Meghalaya).
4. Head, Germplasm Evaluation Division/Plant Exploration Division.
5. Finance & Accounts Officer.
6. DDO, NBPGR, Regional Station, Akola - 444104 (Maharashtra).
7. P.A. to Director.
8. P.F. of Dr. Barwad.
9. F. No. 3(102)/1999/PI

R.O.S.d.

Dated: 26.03.03

No. RS/AIC-II/31-03/467

forwarded for info. & further necessary action please.

True copy  
Sujithkumar  
Parasuram

TO

Dr. W.L. Barwad,  
Sr. Scientist  
NBPGR, Sat. Centre,  
Akola, 444104

26/3/03  
OFFICER IN-CHARGE  
N.B. P.G.R., REG. STN.  
AKOLA-444104

ANNEXURE-III

011-25851495

Ph. 0721 - 662265

By FAX-MOST URGENT



राष्ट्रीय पादप् आनुवंशिक संसाधन ब्यूरो

सेटलाइट केंद्र, अमरावती (कॅम्प) ४४४ ६०२ महाराष्ट्र (भारत)

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
SATELLITE CENTRE, AMRAVATI (CAMP) - 444 602 (M.S.) INDIA

F. No. 1/NBPG/8-C/Amf/2003/372

From: - Dr. W. L. BARWAL

Dated: 05.4.003

To,

The Director,  
N.B.P.G.R, Pusa Campus  
New Delhi - 110012

SENIOR SCIENTIST &  
SCIENTIST INCHARGE,  
N. B. P. G. R.  
Satellite Centre,  
AMRAVATI CAMP-444602

Ref: - Your Conditional Office Order dt. 26.02.003 actually received to me by Speed Post on 04.4.003. Please see the movement of your letter.

Subject: - Request for full payment of T.T.A. before actual relieved to me after completing all formalities: If my O.A. is rejected at Bombay.

Sir, Kindly refer to the reference and subject cited above which are self explanatory. I am applying for full advance of T.T.A. & all other monetary benefits due to me in my transfer: Condition 11

(1) Air Fare for my father, mother, son & wife & myself Amount Rs. =  
6 tickets (Nagpur to Calcutta & Calcutta to Guwahati) 90,000/-  
Rs. (15000 each ticket)

(2) Rail fare from Amrit to Nagpur 860 x 6 5160/-

(3) Guwahati to Shillong By Taxi 1500/-

(4) Component grand (1 month basic pay) 18320/-

(5) One full truck load (60 cartals) Trans. charges 35000/-

(6) One month Advance salary (Deductable in 3 months) 32000/-

from salary  
Charges for personnel effect 2000/-

(7) Transportation 2000/-

(8) D.A. 2 days x 6 persons 1,84,480/-

Other benefits if applicable

Rs. One lakh eighty four thousand four hundred eighty only -

An urgent action on the matter is requested

True copy  
Signature  
Advocate

O/C Yours faithfully,  
W.L. BARWAL

To,

The Director,  
N.B.P.G.R.; Pusa Campus  
New Delhi-110012

"Information from Hindi letter")

"By Regd. Post"

From: Dr. W.L. BARWAD  
Sr. Scientist & Sci. I/C  
N.B.P.G.R.  
Sat. Centre,  
Amravati-444602

Ref.: Please refer the written transfer rules of I.C.A.R. alongwith representations

Sub:- 1. As per Tribunal Order dt. 10.4.2003, the final hearing commencing at Nagpur Circuit Bench w.e.f. 09.6.2003

2. I shall fully obey the order of Tribunal.

3. Please take over the charge of Amravati Station from me, arrange all official payments, examined cash & Audit - Labours I will not be responsible.

4. Final examination of s.o.m commencing from 18th May & End on 10.6.2003.

--- Submitted for consolidated action pl.

Sir,

May I humbly request you Sir, to kindly refer the reference and subjects cited above thoroughly and take suitable action.

For completion of Annual Report of Amravati Station, the statistical analysis is in progress and may require some more time.

By misuse of power by Mr. N. Dixit, Officer I/C NBPGR, Akola he did not paid the payment of <sup>of</sup> Contractual Service of the contractor by deliberately violation of Contract Rules. It is again relevant to mention that he did not raise any objection on the payment bill of contractor. I have paid the payment of poor contract labours from my salary for smoothly running of research works, technical works and security services to research farms & office. In this connection, I have already submitted written letter to concerned officers time to time as under ---

1. F.No.1   NBPGR   S.C. / Amt/ 2002 Dt. 12.9.02	To Director by FAX
2. F. No. 1   NBPGR   S.C. / Amt/ 2002 / 239	18.9.02 " Officer I/C Akola & Director
3. F. No. 1   NBPGR   S.C. / Amt/ 2002 / 242	19.9.02 " Director by FAX
4. F. No. 2   NBPGR   S.C. / Amt/ 2002 / 265	18.10.02 " I/C Director by FAX
	"Copies to Head G.E.D; N.D.
5. F. No. 1   NBPGR   S.C. / Amt/ 2002 / 269	23.10.02 " Head G.E.D NBPGR, New Delhi & Contractor, Nagpur
6. F. No. 1   NBPGR   S.C. / Amt/ 2002 / 292	15.11.02 " Director by FAX
7. F. No. 1   NBPGR   S.C. / Amt/ 2002 / 293	16.11.02 " Officer I/C Akola - FAX

Kindly refer the letter from Sr. No. 1 to 7 and please recall the promise given by the Director and Head, G.E.D. to me regarding the payment of contract labours will be released shortly. (Please do not break your promise given on official telephone).

Therefore, you are requested to kindly take immediate actions on the written documents. But, if it is refused, I may please be informed in writing urgently.

Copy to:-

1. Dr. I.P. Singh, Officer I/C NBPGR, Reg. Stn., Akola  
2. Dr. Mahendra Singh, Head G.E.D., NBPGR, New Delhi

Thanks.

Yours faithfully,

W.L. BARWAD  
(DR. Barwad)  
Sr. Scientist & Scientist I/C  
NBPGR, Sat. Cen.  
AMRAVATI-Camp

True copy  
Savitribai  
Advocate

Salary Statement for the Month of April, 2003 in a/o Satellite Centre, Amravati

30.04.03

Sl. No	Name of the Employee	Particulars	D.D. No. Date	Amount of the D.D.
1.	Sh. B. B. Kurumbanshi	Salary Draft 01.04.03	340116 30.04.03	Rs. 4698 = 00
2.	Sh. R. P. Barse	— do —	340117 30.04.03	Rs. 3836 = 00
3.	Sh. A. D. Godlinge	— do —	340118 30.04.03	Rs. 3591 = 00
4.	Sh. W. L. Baswad	— do —	340115 30.04.03	Rs. 15540/- Salary for 15 days (01.04.03 to 15.04.03) Rs. 13120/- Total deduction for the month of April, 03 Rs. 2420/- Net salary Rs. 0333/- T.A. bill Rs. 2759/- Total amount Vide D.D. No. 340115/30.04.03

May Kindly acknowledge the receipt.

Encl: 4-Demand Drafts.

Dated 30.04.03.

TO,

The Scientist-Incharge,  
NBPGR, Sat. Centre, (P)  
Camp. Amravati

Received on 02/5/03 by  
Speed Post

SENIOR SCIENTIST &  
SCIENTIST INCHARGE  
N. B. P. G. R.  
Satellite Centre,  
AHLAYATI CAMP - 444602.

for INCHARGE

NBPGR, REGIONAL STATION

PKV CAMPUS, AKOLA - 444104

True copy  
Digitally  
signed



Ph. 0721 - 662265

## राष्ट्रीय पादप आनुवंशिक संसाधन ब्यूरो

सेटेलाईट केंद्र, अमरावती ( कॉम्प ) ४४४ ६०२ महाराष्ट्र ( भारत )

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
SATELLITE CENTRE, AMRAVATI (CAMP) - 444 602 (M.S.) INDIA

By Regd. A.D.

F. No. 1 / N.B.P.G.R. / Sat. Cem. / Amt. / 2003 / 384

Dated : 06.5.2003

From: DR. W.L. BARWAD

To,

The Director,

N.B.P.G.R.

Pusa Campus,

New Delhi - 110012

SENIOR SCIENTIST &  
SCIENTIST INCHARGE,  
N. B. P. G. R.  
Satellite Centre,  
AMRAVATI CAMP-444602.Sub:- Complaint regarding payment of salary received for  
15 days, even on duty at Amravati till today.

Sir,

Kindly refer to this official letters F. No. 1 / NBPGR  
Sat. Centre / Amt. / 2003 / 365 / 1 dated 01.4.003 toF. No. 1 / NBPGR / SC / Amt. / 2003 / 383 dated 05.5.003alongwith huge official letters received to the undersigned  
on duty period. Not only this, please also refer an attendance  
register of this office with countersignature of Scientist  
In Charge under whom the officials working at this CentreIt is relevant to mention that, on the one hand  
I am on duty and working at this Station as Sr. Scientist  
& Scientist In Charge. But, on the other hand I have been  
paid the salary only for 15 days, which is illegal and  
violation of I.C.A.R. Instruction manual Chapter No. 29,  
Serial No. 1. (First Priority)May, I request you to kindly arrange me the  
full payment of April, 2003 & further payment.Yours faithfully,  
[Signature]

O/C

True copy

S. B. S.  
Advocate

National Bureau of Plant Genetic Resources  
(India Council of Agricultural Research,  
Regional Station, Dr. P.D.K.V Campus  
Akola - 444104 (Maharashtra)

NO: K.S/A.K. IV/1-03/63

Dated: 31/05/2003

TO,  
The Officer Incharge,  
NBPGR, Sat. Centre,  
Amravati/Akola.

Subject: Salary details of staff members as on  
(May, 2003)

Kindly find enclosed herewith the salary  
for the month of May, 2003 along with increase of  
D.A. from January, 2003 to April, 2003 in re/c  
following staff members.

Sl.No.	Name	Pay	D.A. Amount	Total Amount	D.A. Date
1	Sh. A.J. Gaikwad S.S. GS. II	Rs. 3014/-	Rs. 372/-	Rs. 3386/-	34017/- 30.05.03
2.	Sh. R.P. Borse S.S. GS. II	Rs. 3259/-	Rs. 372/-	Rs. 3631/-	340169/30.05.03
3.	Sh. B.B. Kumbharkar	Rs. 4828/-	Rs. 516/-	Rs. 5344/-	340168/30.05.03

Kindly acknowledge the same.

Encl: As above

True copy  
S. S. Borse  
Amravati

Received on  
02/6/03  
W.M.  
For  
OFFICER IN-CHARGE  
N.B. P.G.R., REG. STN  
N.B. Scientist Incharge, N.B. P.G.R., REG. STN  
Amravati, Akola - 444104.

B)

32

Ph. 0721 - 662265



राष्ट्रीय पादप आनुवंशिक संसाधन ब्यूरो  
सेटलाईट केंद्र, अमरावती (कॅम्प) ४४४ ६०२ महाराष्ट्र (भारत)

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
SATELLITE CENTRE, AMRAVATI (CAMP) - 444 602 (M.S.) INDIA

F. No 1/NBPGRI/Sat. Cen./A.mt/2003/397

Dated: 07/6/03

From: Dr. W.L. Barwad  
Scientist I/C  
N.B.P.G.R.  
Sat. Centre,  
Amravati

To,

The Officer Incharge,  
N.B.P.G.R; Reg. Station  
PKV Campus,  
AKOLA - 444104

Subject: Receipt of salary of staff members of  
Amravati Station excluding Dr. Barwad  
for the month of May, 2003.

Sir,

Kindly refer to your official letter No.  
RS/AK-IV/1-03/63 dated 31.5.2003 addressed  
to the undersigned Officer of Satellite Centre, Amravati

The undersigned is in receipt of Demand  
Drafts of 3 staff members for their salary  
and Additional Dearness Allowance. But, the D.D. of  
Dr. W.L. Barwad was not found in the letter  
received on 02/6/03. Please explain the reasons  
of not sending DD of Dr. W.L. Barwad, Scientist I/C  
of N.B.P.G.R.

Copy to: Director, NBPGR  
Pusa Campus, N.Delhi - 12

Yours faithfully  
DR. W.L. Barwad

O/C  
SENIOR SCIENTIST &  
SCIENTIST INCHARGE,  
N.B.P.G.R.  
Satellite Centre,  
AMRAVATI CAMP - 444602.

True copy  
Lalithash  
Adwani

मास १६ की  
ATTENDANCE ROLL FOR THE

०.	Name नाम		1	2	3	4	5	6	7	8	9	10	11	12	13	दिवारी Remarks
१	Shri B. B.	आता A	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
२	Kurumbans SS-Gr. IV	आता D	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
३	Shri R. P.	आता A	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
४	Boose SS-Gr. II	आता D	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
५	Shri A. D.	आता A	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
६	Edalinge SS-Gr. II	आता D	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	13.30	
७		आता A														
८		आता D														
९		आता A														
१०		आता D														

Attested Xerox  
from original Attendance Register

31/5/03  
N. B. P. G. R.  
SENIOR SCIENTIST &  
SCIENTIST INCHARGE,  
Satellite Centre,  
ANTRAVATI CAMP-444602.

True copy  
Sight  
photocopy

हाजिरी पंजीका

MONTH OF April 2003 19

(79)

14	Decline / H	Am. Roll Call	Typical														
15	Am. Roll Call	Typical															
16	Am. Roll Call	Typical															
17	Am. Roll Call	Typical															
18	Am. Roll Call	Typical															
19	Am. Roll Call	Typical															
20	Am. Roll Call	Typical															
21	EL																
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23	EL																
24	EL																
25	EL																
26	EL																
27	EL																
28	EL																
29	EL																
30	EL																
31	EL																

X - Abs. 1614  
Applied to CL

33

मास १६ की  
ATTENDANCE ROLL FOR THE

No. No.	Name नाम	1	2	3	4	5	6	7	8	9	10	11	12	13
1	Shri B. B. Kuramhann	A	EL											
2	Shri R. P. Barre	A	0											
3	Shri A. D. Eddinge	A	0											
4	A	0												
5	D													
6	A													
7	D													
8	A													
9	D													

(81)

हाजिरी पंजीका MONTH OF May, 2003														
														विवरण Remarks
14	प्रातः सेवा (प्रातः सेवा)													
15	10:30 AM													
16	10:30 AM													
17	10:30 AM													
18	10:30 AM													
19	10:30 AM													
20	10:30 AM													
21	10:30 AM													
22	10:30 AM													
23	10:30 AM													
24	10:30 AM													
25	10:30 AM													
26	10:30 AM													
27	10:30 AM													
28	10:30 AM													
29	10:30 AM													
30	10:30 AM													
31	10:30 AM													

Attended from  
Original ATEN Register

SENIOR SCIENTIST &  
SCIENTIST INCHARGE,  
N. B. P. G. R.  
Satellite Centre,  
VATI CAMP-444602

X = Absent +1  
Absent - 1  
OFF. Second End  
& Sunday End

X = 9-10 AM  
1-2/5  
Applied for 24-1  
191-1

N.B.  
X = 8:50 AM  
1/31

made this red

## हाजिरी पंजीकार

MONTH OF April 2003

19

二〇

7G

X - Abs. 1614  
Applied for CL

मास १६ की  
ATTENDANCE ROLL FOR THE

नं. No.	Name नाम	आठा A	1	2	3	4	5	6	7	8	9	10	11	12
			EL.											
1	Shri B.B. Kurumhann	आठा A												
2	Shri R.P. Barse	आठा A	0											
3	Shri A.D. Eadlinge	आठा A	0											
4		आठा A												
5		आठा A												

## ATTENDANCE ROLL FOR THE

क्र. / A

भारत संचार निगम मर्या.

BHARAT SANCHAR NIGAM LTD., INDIA

तार TELEGRAM

कार्यालय प्रयोग के

FOR OFFICE USE

रसीद RE

पता / ADDRESS	प्रभार CHARGES		हस्ताक्षर INITIALS	भेजने के व्योरे XMIN PARTICULARS				तारीख Date	
	रु.	RS.		पै.	स्था. सं. L.N.	सर्किट CCT	समय TIME		हस्ताक्षर INITIALS
संदेश / MESSAGE	स. का. आरभ S.O.M.	टर्मिनल संदेश सं. Tmni. msge.No.	प्राथमिकता Ply. Class.	गंतव्य कोड Destination Code	वि. लि. संकेत D.S.I.				
	ZCZC								
	श्रेणी Class	समय Time	क्र. म सं. Sr.No.	मुल तार घर Office of Origin	तारीख Date	सेवा अनुदेश S.I.	शब्द Words		
	O	02 = 10 PM			8/10/03				
	सेवा संकेत Serv. Ind.	नाम / Name	DR. SINGH, OFFICER INCHARGE						
	तुरंत / Exp.	पता / Address	N.B.P.G.R., PKV Campus, AKOLA						
	साधारण / Ord.	तार घर / Telegraph Office					जिला / District		
	बाधाई / GTS	टेलीफोन / Telephone	2258067						
	जेवाबी / R.P.	टेलेक्स नं. / Telex Number							
	वि. श. / LF						पिन / Pin		
	सरकारी / State		4 4 4 1 0 4						
	DR. Singh refused my transfer to A. 92000 & Additional DA payment in office								

भेजने वाले का नाम

Senders Name (To be Telephered)

DR. BARWAD

Sr. Scientist

&lt; = = = NNNN

तार से न भेजा जाय / Not to be Telephered

कृपया इस फार्म के पिछे दी गई शर्तों पर उपयुक्त तार भेजे।

Please forward the above telegram subject  
to condition of reverse of this form.

पता / Address: DR. W. L. Barwad

Sr. Scientist, N.B.P.G.R.  
Amravati Camp 444602भेजने वाले के हस्ताक्षर  
Senders Signature

फोन / Phone:

W. L. Barwad

True copy  
S. P. Singh  
Advocate

बोमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य रु. 20/-  
Amount of Stamps affixed Rs. 20/-

स्टम्प नंबर  
No. 018 N.P.

एक रजिस्ट्रेड लेटर ग्राम पत्रिका  
Received a Registered Letter 18 N.P.

मार्ग स्थान  
Date of Stamp

पांचवाले का नाम Mr. D. P. T. T. P. T. T.  
Addressed to PNPL, CAMP

5.00

नई दिल्ली पानेकारी अधिकारी कोहरामताकार  
1/2 Signature of Receiving Officer

Ph. 0721 - 662265.



राष्ट्रीय पादप आनुवंशिक संसाधन ब्यूरो Registered A.D.

सेटलाईट केंद्र, अमरावती (कॉम्प) ४४४ ६०२ महाराष्ट्र (भारत)

NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
SATELLITE CENTRE, AMRAVATI (CAMP) - 444 602 (M.S.) INDIA

F. No. 1 | N.B.P.G.R. | Satellite Centre | 1/1/2003

Dated 13.10.2003

From: Dr. W. L. Bawad  
Sr. Scientist

Plot No. 40  
Behind Aman  
Vidya Kanya  
Bhilgawam, Nager,  
NAGPUR 27.

To,

The Director,  
N.B.P.G.R., PNPL Campus,  
New Delhi 110012

Ref.: This Office's several letters regarding payment of my due salary and payment of Additional D.A. w.e.f. Jan, 2003

Subject: ① Refusal of payment of Transfer T.A. Rs. 92000/- & payment of A.D.A. by Officer I/C NBPGR Akola to join duty at Shillong under protest.

② Request for immediate payment of Transfer T.A. to join under protest.

Sir,

Kindly refer to the reference & subjects cited above, which are self explanatory. The Officer I/C, NBPGR, Reg. Stn. Akola Dr. I. P. Singh has refused the said two payment on his office on 08.10.003 at 12-15 PM despite calling me to collect the said Demand Draft (Rs. 92000/-) by Mr. N. Dikshit on 07.10.003 by telephonic talk.

It is relevant to inform you that I am in acute financial hardship w.e.f. April, 2003 even though I am on duty at NBPGR, S.C., Amravati w.e.f. 16.4.003 and all the official and research works were extracted by me in the office.

To verify this, you are requested to kindly check-

( PTO )

True copy

Sivaprasad  
Advocate

12..

up an attendance register of staff members working under me at Amravati office. Kindly also verify the official receipt register, despatch register, income register, stamp duty register, Imprest voucher passed by me & submitted to Akola office for payment, consumable & nonconsumable register, DPL, labour court file etc. These are amply on records.

It is relevant to mention that I am not relieved yet from Amravati office. No any no dues are collected and no any persons reached Amravati to collect the official and research charge since there is not a competent person available in my place.

W.e.f. ~~16th~~ June 2003, my room was sealed and changed the lock without my knowledge and hence, I was seating outside the seating chamber. Several official letters were issued to concerned persons for suitable action, but all have shown their negligence.

Due to apathy and inaction by the Director, I am suffering from acute financial hardship & meanwhile my mother is also expired against which more than Rs. 63000/- was incurred on her illness at Govt. Med. College, Nagpur.

Keeping in view, all the official documentary evidence and submission of an application before Hon'ble C.A.T. Nagpur (filed on 29/9/03), I request you to kindly release my Transfer T.A. & A.D.A. payment urgently on an address given above forthwith. Otherwise it is very very difficult to join Shillong under protest.

Am early action is requested.

ENCL: ① Two copies of telegram already ~~mailed~~ faithfully sent to Akola & N. Delhi office.

② Puris filed on C.A.T. Nagpur dt. 29/9/03 ~~W.E.F. 13/10/03~~

③ Several representations on salary.

Copy to:- Dr. I. P. Singh, Officer I/C NBGR  
Reg. Stn. PKV Campus, Akola 444104  
SENIOR SCIENTIST &  
SCIENTIST INCHARGE  
N. B. P. G. R.  
Satellite Centre,  
AMRAVATI CAMP-44460

F.No.1/N.B.P.G.R| Satellite Centre/Amnt./2003

Dated 28.10.2003

REMINDER - I  
(MOST-URGENT)

To,

The Director,

N.B.P.G.R; Pusa Campus,  
New Delhi- 110012

By-FAX

011-5851495

By Regd.A.D.

From:- Dr. W.L. BARWAD  
Sr. Scientist  
Plot No. 40  
Behind Anand Vidyalya  
Bhagwan NAGAR  
NAGPUR- 27

Ref:- Official letter of I.P.Singh, Officer I/C, NBPGR, Reg. Station Akola, vide Lr No. RS/AK-1/32-03/86 dated 20.6.003 actually received on 27.7.003 by Speed Post EE0175275021N regarding Transfer T.A. Rs. 92000/- D.D. No. 340237 dt. 17/6/03

Subject:- Request for urgent despatch of Demand Draft No. 340237 Rs. 92000/- (T.T.A.) to join at N.B.P.G.R; R.S; Shillong under Protest.

Sir,

Kindly refer to the reference and subject cited above which are self explanatory with documentary evidence.

I have already sent to you a registered A.D. letter on 13.10.003 regarding refusal of Transfer T.A. amounting to Rs. 92000/- by Dr. I.P. Singh, Officer I/Charge N.B.P.G.R; Reg. Station, Akola. The registered letter sent to you, Sir, is self explanatory and humbly requesting you to kindly initiate a stringent action against Mr. I.P. Singh who is harassing financially to a Senior Tribal Scientist without any cause; and deliberate violations of rules and regulations of I.C.A.R./Govt. of India. Please note my all genuine representations submitted to your office with documentary evidence of every description & arrange the payment of Transfer T.A., AdditionalDearness Allowance & payment of medical claims withhold without any cause to join the undersigned at NBPGR, Shillong under protest.

Encl:- Repres + 2 copies of NBPGR. An urgent action on the matter is requested.

Copy to:- 1. Commissioner of Scheduled Tribe, T.D.D.J.

Lokmanya Bhawan, New Delhi

2. Scheduled Caste & Scheduled Tribe

Commissioner, R.K. Puram N. Delhi

3. Dr. I.P. Singh, O.I/C NBPGR RS Akola

4. Officer I/C NBPGR R.S. Umium, Shillong

(The matter on transfer is subjudice before Hon'ble C.A.T. Nagpur vide OA No. 2005/2003)

Yours faithfully

W.L. BARWAD

Dr. W.L. BARWAD

Sr. Scientist

N.B.P.G.R.S.C.

Arrrowati

O/C

True copy  
Sunita Singh  
Arrrowati

"Most-Urgent"

To,

The Director,  
N.B.P.G.R., Pusa Campus,  
New Delhi-110012

"By FAX"

011-25842495<sup>x</sup>  
25849459 ✓

"REMINDER"

From: Dr. W.L. Barwad  
Senior Scientist  
(Entomology)  
N.B.P.G.R.  
Sat. Centre,  
AMRAVATI

Dated 26.12.2003

Ref:- My earlier Fax Message vide F.No. 1 / N.B.P.G.R./S.C./  
Amt/2003/372 dated. 05.4.003 regarding T.T.A.

Subject :- Request for immediate payment of Transfer  
Travelling Allowance to join at N.B.P.G.R.,  
Regional Station Umiam → Shillong under protest-  
urgently. Please take the charge & relieve me.

Respected Sir.

Kindly refer to the reference and subject  
cited above thoroughly and arrange me the T.T.A. urgently  
to join my duty at N.B.P.G.R., Reg. Station Umiam, Shillong  
(urgently) as per order.

It is relevant to inform you Sir, that I have not  
been relieved yet from NBPGR, S.C. Amravati and no charge  
has been taken from me till date (ref. my earlier reprent)  
The details of amount applied for full T.T.A. is as under (S.4)  
(003)

1. Rail Fare From Amravati to Nagpur	Rs. 5160=00
2. Air Fare (Nagpur to Howrah & Guwahati)	90000=00
3. Guwahati to Shillong By Taxi	1500=00
4. Composit grant	18320=00
5. One full Truck load (60 Qts) as Transportation Charges	35000=00
6. One month advance salary (Ded. in 3 equal mont.)	32000=00
7. Transportation Charges for personnel effect	2000=00
8. D.A. 2 days for family members	2000=00

Total Rs. 1,84480=00

Against this payment (Rs. 184480) a D.D. of Rs. 92000=00  
has been prepared by NBPGR, New Delhi. ~~vide D.D. No. May 9~~  
request the Director to send me the due amount of T.T.A.  
urgently as per rules for necessary action from my side.

Demand Draft of T.T.A. & D.A. Med. Claims prepared may  
sent to me by Speed Post on Plot No. 40, Behind Anand  
Vidyalaya, Bhagwan Nagar, Nagpur - 440027

Thank you, Sir,

Yours, faithfully,  
U.L. Barwad  
(Dr. Barwad)

True copy  
S. Barwad  
Adarsh

By "FAX"

011-1125849459

To,

DR. B.S. Dhillon Sahib  
Director,  
N.B.P.G.R., Pusa Campus  
New Delhi-110012

ANNEXURE-XIV

MOST URGENT

REMINDER

From: Dr. W.L. BARWAD  
S/o. Scientist  
Plot No. 40,  
Behind, Anand  
Vidyalaya  
Bhagwan Nagar  
NAGPUR-440027

Dated 05.1.2004

Ref:- 1. My Fax messages dated 05.4.2003 & Reminder  
as Fax dated 26.12.2003 regarding T.T.A. payment  
2. My Regd. A.D. Dated 29.12.003 "As post copy  
of Fax message regarding immediate payment of T.T.A.  
to join my duty at Umium-Shillong forthwith.

Subject:- Request for urgent payment of T.T.A. to join  
my duty at NBPGR, R.S. Umium-Shillong forthwith.

Respected Sir

May I request you to kindly refer the references  
and subjects as cited above thoroughly, against which  
I have not received the T.T.A. payment till today.

I, therefore once again request you to  
kindly send the T.T.A. payment by Demand Draft  
to arrange the air reservation and transportation of  
household articles urgently. The Hon'ble C.A.T. had  
issued an order on 23.12.003 and hence I have  
already requested for T.T.A. amount as per rule by  
Fax on 26.12.003.

The Demand Draft, of T.T.A. advance  
Post on an address given above or deputing any official.

An urgent action on the matter is requested.

Copy to:- Officer I/C

1) N.B.P.G.R. R.S. PKU Campus, Akola

2) N.B.P.G.R. R.S. Umium-R.I.Bhoi Distt.

Meghalaya for information ( DR.W.L. Barwad )

Yours faithfully,

U.L. Barwad

True copy  
Savitri Singh  
Advocat.

By Under Postal Certificate

Dt. 09.1.2004

To, ① Director,  
N.B.P.G.R.  
Puri Campus,  
New Delhi 110012 }  
one envelop

② Officer Incharge  
N.B.P.G.R., Regional Station }  
Umium  
one envelop

R1 - Bhoi Distt -  
Meghalaya State  
③ Officer I/charge  
N.B.P.G.R.  
Reg. Station  
AKOLA 444104 }  
one envelop  
Total ③



## ANNEXURE- XV

-38-

रसीद RECEIPT

क/। A

भारतीय दूरसंचार विभाग

DEPARTMENT OF TELECOMMUNICATION INDIA

तार TELEGRAM

Chq.  
In cash v/c  
Dated.....Signature of  
Counter Clerkकार्यालय प्रयोग के लिये  
FOR OFFICE USE

प्रभार CHARGES	हस्ताक्षर INITIALS		भेजने के व्यापर XMIN PARTICULARS				तारीख मोहर
			स्था सं. LN	संकेत CCT	समय Time	हस्ताक्षर Initials	
			रु. Rs.	पै. P.			
स.का.आरंभ S. O. M.	टर्मिनल संदेश सं. Tmnl. Mage No.	प्राथमिकता Pty. Class	गंतव्य कोड Destination Code			वि. लि. संकेत D. S. I.	
श्रेणी Class	समय Time	क्रम सं. Sl. No.	मूल तार घर Office of Origin			तारीख Date	सेवा अनुदेश S. I.
०		▲ .....	NAGPUR			08/11/2004	शब्द Words
पता/ ADDRESS	नाम/Name DR. D. K. KILLOW पता/Address DIRECTOR तार घर/ Telegraph Office GERmplasm PUSA CAMPUS जिला/District New Delhi						
मंदिश MESSAGE	Requesting immediate payment of transfer to join Umium - Shillong urgently. Acute financial hardship.						

भेजने वाले का नाम

Senders Name (To be Telegraphed)

DR. BARWAD

तार से न भेजा जाए/ Not to be Telegraphed

&lt;===== NNNN

कृपया इस कार्य के पीछे दी गई शर्तों प्रयुक्त तार भेजें।

Please forward the above telegram subject to conditions  
on reverse of this form

Plot No. 460

पता Address behind Armand Vidyalya

NGP 440027

भेजने वाले के हस्ताक्षर

Sender's Signature

/ 2755273

True copy  
Savitri Shashi  
Advocate

By Hand

- 39 -

ANNEXURE - XVI

NATIONAL BUREAU OF PLANT GENETIC RESOURCES,  
REGIONAL STATION, DR.PDKV CAMPUS, AKOLA - 444 104

NO.RS/AK-I/31/04/ 417/5

Dated: 15 Jan., 2004

To,  
✓ Dr. W.L. Barwad,  
Plot No.40,  
Behind Anand Vidyalaya,  
Bhagwan Nagar,  
NAGPUR-27

Subject: Demand Drafts for TTA; DA arrears and TA reg.

Sir,

As per the telephonic conversation held with you on dated 13.01.2004, you committed to personally come to this office and collect the demand drafts regarding TTA & other on 15.01.2004. I waited for you to come on the day and when you didn't turn up, I communicated to the Headquarters accordingly. I have been instructed by the Sr. Admn. Officer, NBPGR, New Delhi to depute Shri J.K. Ingle, T-5 (Tech. Officer) and Shri S.S. Wange, Assistant of this Regional Station, Akola to hand over the Demand Drafts to you received from NBPGR, HQ, vide FAO's letter No. 7(6)96-97/ Audit /4395 dated 03/01/2004, at your Present residential address : Plot No. 40, Behind Anand Vidyalaya, Bhagwan Nagar, Nagpur-440 027 as communicated by you in your letter dated 29.12.2003. The details of the demand drafts are given as below.

1. Demand Draft No.917096 dated 23/10/03 for Rs.92,000/- for TTA.
2. Demand Draft No.917097 dated 23/10/03 for Rs.2,942/- (Rs.663/- +Rs.339/- +Rs.1,940/-).  
For TA adjustment & DA arrears.

I request you to kindly receive the enclosed demand draft and acknowledge the same by signing on the receipts/letters enclosed herewith.

With regards,

Sincerely yours,



(J.P. Singh)

OFFICER IN-CHARGE  
N.B. P.G.R., REG. STN.,  
AKOLA-444104.

Encl: Two Demand Drafts Rs.92,000/- &  
Rs.2,942/- in original.

CC to: 1. The Director, NBPGR, New Delhi-12 for information please.  
2. The Fin. & Accounts Officer, NBPGR, New Delhi-12 for information and necessary action please.  
3. The Sr. Administrative Officer, NBPGR, New Delhi-12 for information please.  
4. Shri S. Akolkar, Addl. Central Govt. Standing Counsel, Nagpur for information please.

True copy  
Savitri  
Amardeep



To,

Dated 27/11/2004

The Officer In Charge,

N.B.P.G.R.

Regional Station,

Umium (Meghalaya)

Subject :- Joining Report of Dr W.L. Brewster,  
Senior Scientist (Entomology)

Respected Sir,

With reference to N.B.P.G.R., New Delhi Office  
Order No. 6(4)2001/P.I./2735/3307 dated  
23.11.2002; and received of T.T.A. on dated  
16.1.2004, I joined my duty at N.B.P.G.R.  
Regional Station, Umium (Meghalaya) on 27/11/2004  
after noon hours.

This is for your kind information and  
necessary action please.

Thank you Sir,

Yours faithfully,

W.L.

(W.L. Brewster)  
Sr. Scientist (Ento.)  
N.B.P.G.R. R.S; Umium

Received  
J.M.  
27/11/04

RECORDED  
RECORDED

True copy  
Savitri  
Advocate

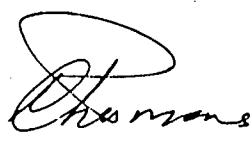
NATIONAL BUREAU OF PLANT GENETIC RESOURCES  
PUSA CAMPUS : NEW DELHI-110 012

No.3(102/1999)/PI/Pt. 5102

Dated:-12.2.2004

OFFICE ORDER

Consequent upon his transfer from NBPGR Satellite Centre, Amravati to NBPGR Regional Station, Umiam, vide office order No.33-166/2003/4760 dated 26.2.2003. Dr. W.L.Barwad, Senior Scientist has joined at NBPGR Regional Station, Umiam(Meghalaya) on 27.1.2004 (A.N.)

  
(R.P.DHASMANA)  
ASSTT.ADMN.OFFICER

Distribution:-

1. Dr. W.L.Barwad, Senior Scientist, NBPGR Regional Station, Umiam (Meghalaya)
2. Officer Incharge, NBPGR Regional Station, Umiam (Meghalaya) w.r.t. letter No.SLG(P)1/WLB/03-04/650 dated 28.1.2004 alongwith Service Book of Dr. W.L.Barwad, Senior Scientist for further Maintenance and record.
3. Officer Incharge, NBPGR Regional Station, Akola for information.
4. Head, Plant Exploration Division, NBPGR, New Delhi.
5. Finance & Accounts Officer, NBPGR, New Delhi
6. DDO, NBPGR Regional Station, Umiam(Meghalaya)

True copy  
Savitri  
Aruna

F. No. 2 | Salary Payment | WLB | 2004

Dated: 30/11/2004.

ANNEXURE-XIX

To,  
The Director,  
N.B.P.G.R. ~~Repos~~  
Pusa Campus,  
New Delhi - 110012

From:- Dr. W.L. Barwad  
Sr. Scientist(Ent.)  
N.B.P.G.R., R.S.  
Umiam(Megha.)

Through: Proper Channel

Ref:- My several official letters; documentary proofs; records already submitted to NBPGR, New Delhi for release of my salary w.e.f. 16.4.003 till 26.1.2004.

Subject:- Request for payment of salary of waiting period w.e.f. 16.4.002 to 26.1.2004 Urgently  
(Received T.T.A. only on 16.1.004 by D.D.)

Respected Sir.

With due regard, I would like to bring to your kind notice that, I was very much on duty w.e.f. 16.4.003 till 26.1.2004 at NBPGR, Sat. Cen., Amravati. In this connection, I have already submitted written documentary evidence of every description & amply on record.

It is once again relevant to ~~not~~ mention that I am not relieved yet from NBPGR, Amravati from the post of Scientist II/charge of Sr. Scientist (Ent.). Neither any no dues are cleared nor any person/ Staff member were reached to Amravati office to take the charge of office. Hence, all the Govt. documents are available with me. Several representations were submitted by me to the Director, NBPGR, New Delhi for payment of my salary till date. But, the concerned authority failed to answer to my representation.

I, therefore once again request you Sir, to kindly arrange my salary of waiting period (16.4.003 - to 26.1.004) within fifteen days & help me in acute financial hardship ..

Thanks.

Yours faithfully,  
W.L. Barwad

True copy  
S. Barwad  
A. Mehta

F.No.2 | Salary Payment | WLB/2004 |

Dated : 19.2.2004  
19.2.2004

REMINDER - I

ANNEXURE- XX

To,  
The Director,  
N.B.P.G.R.;  
Pura Campus,  
New Delhi-110012

From: - Dr. W. L. BARWAD  
S. I. Scientist (Ent.)  
N. B. P. G. R.; R. S.  
Ummiam (Meghadanya)

✓ Through: Proper channel

Ref :- My earlier letter F.No.21/Salary payment/WLB/2004 dated 30.1.2004 regarding payment of salary of waiting period: Submitted through proper channel

Subject: Again request for payment of salary of waiting period w.e.f. 16.4.2003 to 26.1.2004 urgently..

Respected Sir,

May I request you to kindly refer the reference and subject ~~as~~ as cited above thoroughly against which no action is being taken by the authority of N.B.P.G.R, New Delhi till date. This clearly indicates the violations of I.C.A.R. Instruction manual Chapter No-29, priority No-I and deliberate financial and mental torture to a Senior tribal Scientist.

Before approaching the competent authority of Council & Govt. of India, Tribal Development Division, may I request you, Sir, to kindly dispose-off my genuine grievance for payment of salary of waiting period as cited above, urgently within seven days. Failing which, I have no <sup>other</sup> alternative rather than to knock the door of higher authority of I.C.A.R. / Govt. of India. for redressal of my genuine grievances as per rules.

Thanking you, Sir.

Received: 8/1

19/2/0 by Mr. D. D. Dutt  
WPCB Regional Station  
Sector 108, Mohali

Yours faithfully,  
W. L. Barwad

True way  
eighthly  
Advocate

F. No. 2 | Salary Payment / WLP/2004/6

Dated: 15/3/2004

To,  
The Director,  
N.B.P.G.R.,  
Pusa Campus,  
New Delhi-110012

From:- Dr. W.L. Barwari,  
Sr. Scientist (Ent.)  
N.B.P.G.R., R.S.  
Uttam Nagar (Majlis)

✓ Through :- Proper channel

Ref :- My earlier Reminder submitted on dated 19.2.04 through proper channel regarding payment of waiting period salary.

Subject: (1) Request for waiting period salary w.r.t. 16.4.03 to 26.1.004 before end of this financial year  
(2) Deduction of G.P.F. subscription Rs. 80000/- (Rs. eighty thousand) from the amount of due salary of waiting period in the financial year 2003-2004 to receive me rebate on I.Tax by any means.

Respected Sir,

Received  
1. Mr 15/3/04 st dated 19.2.2004 following by a Reminder regarding payment of my salary for the waiting period as mentioned subject in the subject.

You are again requested to kindly arrange the above payment of my due salary before closing of financial year 2003-2004 by any mean or terms and conditions imposing on me and please deduct my G.P.F. subscription of eighty thousand in this financial year. So that it will be helpful to me to receive rebate on Income Tax on my savings.

I hope that you may kindly accept my application & guarantee on behalf of my due and may stop financial hardship to me.

Thanks,

Yours faithfully,  
W.L. Barwari  
W.L. Barwari

True copy of  
Signature  
Ahuwala

## 1. नाम नहीं INSURED

पत्रालय द्वारा दिया गया नूतन नं. २५८।

मात्रा वाले टिकटों का मूल्य रु. १५ प.

एक रजिस्टर्ड टिकटों का मूल्य रु. १५ प.

टिकटों का नाम लिखें।

Addressed to (लिखें) लिखें।

क्रमांक लिखें।

New Delhi ०१ Signature of Receiving Officer

## 2. दीमा नहीं NOT INSURED

पत्रालय द्वारा दिया गया नूतन नं. २५९।

मात्रा वाले टिकटों का मूल्य रु. १५ प.

एक रजिस्टर्ड टिकटों का मूल्य रु. १५ प.

टिकटों का नाम लिखें।

Addressed to (लिखें) लिखें।

New Delhi Signature of Receiving Officer

## 3. दीमा नहीं NOT INSURED

पत्रालय द्वारा दिया गया नूतन नं. २६०।

मात्रा वाले टिकटों का मूल्य रु. १५ प.

एक रजिस्टर्ड टिकटों का मूल्य रु. १५ प.

टिकटों का नाम लिखें।

Addressed to (लिखें) लिखें।

Signature of Receiving Officer

## 4. दीमा नहीं NOT INSURED

पत्रालय द्वारा दिया गया नूतन नं. २६१।

मात्रा वाले टिकटों का मूल्य रु. १५ प.

एक रजिस्टर्ड टिकटों का मूल्य रु. १५ प.

टिकटों का नाम लिखें।

Addressed to (लिखें) लिखें।

Signature of Receiving Officer

Akola - ४४४१०४ Signature of Receiving Officer

**M.W. HARSULKAR**

DHB, M.A, LL.B.

Advocate

Address : Residence / Office

2, Pavansoot Apartment

Behind KRIMPS HOSPITAL

Central Bazar Road, Plot 570 A

Lendra, Ranidaspeth

NAGPUR 440 010.

Phone : 506640 (O) (R) 2556431

(District Court Bar Room 421)

(High Court Bar Room 1G, F.I)

By Registered A/D

**LEGAL NOTICE**

To,

Date: 10.04.2004

12

✓ 1. The Director, National Bureau, of Plant Genetic Resources., Pusa Campus, New - Delhi- 110012

2. The Director General, Indian council of Agriculture Research, Krishi Bhavan, New-Delhi - 110001

3. Officer In-Charge, National Bureau of Plant Genetic Resources, Regional Station, Umroi Road, Umiam (Ri-Bhoi, District) (Meghalaya)

Sir,

Under the instructions from and an authority given by my client Dr. Waman s/o Laxmanrao Barwad, aged about 51 years, OCC: working as Sr. Scientist N.B.P.G.R., Regional Station, Umiam, Meghalaya, permanent resident of House No. 41-G Ganediwal Layout, Nagpur Bye Pass, Amravati Camp, Dist: Amravati, I serve you with following legal notice -

1. That; my client belongs to the Scheduled Tribe Halba Community.
2. That, my Client was appointed at I.G.F.R.I. Jhansi (U.P.) on 28.9.1997 as Scientist - I, thereafter he was promoted as Scientist S-2 on 1.7.1983. He was transferred to C.I.C.R. Regional Station Sirsa (Haryana) in 'Public interest'. Thereafter he was transferred to National Research Center, Shorghum, Hyderabad on 26.3.1991. He served on transfer further at C.R.S. Solapur from 15.6.98. Thereafter

Yours

True copy  
Savitribai  
Delivered

the services of my client were transferred to N.B.P.G.R. Satellite Center, Amravati, vide order dt. 2.1.99

3. That, while my client was working from dt. 2.1.99 as a Sr. Scientist In-charge at N.B.P.G.R., satellite Center, Amravati camp, he was allotted a research work worth of Rs. 42 Lakhs on 2.1.99 on the recommendations of you noticees, since my client was having requisite qualifications for the same.
4. That, however you noticees, transferred the services of my client from Amravati to Shilong on 23.11.02 without in any 'Public-Interest' or on 'Administrative Interest', but with malafide intention based on the false complaint of the contractor.
5. That, you noticees did not relieve my client from Amravati to Shilong to carry out said transfer and did not arrange payment of Travelling allowance to join duty at Shilong till 16.01.04.
6. That, after submitting several representations by my client , you noticees paid Travelling allowance to my client only on 16.1.2004. Thereafter my client immediately carried out the transfer to shillong on 27.1.2004 and joined the duty.
7. That, after joining the duty at Shillong on 27.01.2004, my client has submitted representation dt. 30.01.2004 to you noticees for payment of salary of waiting period w.e.f. 16.4.2003 to 26.1.2004. My client has also submitted reminders dt. 19.2.2004 and 15.3.2004 to you noticees.

30/4

8. That, as per advice of my client, Even after receipt of representations of my client, you noticees did not pay the salary to my client for a period from 16.4.2003 to 26.1.2004.

9. That, you noticees have no power to withhold the salary of my client w.e.f: 16.4.2003 to 26.1.2004 .. Due to the said denial on the part you noticees ,in making payment of salary for the said period to my client, he is suffering from acute financial hardships.

10. Therefore, you notices are requested to pay my client salary for the period from 16.4.03 to 26.1.2004 within 15 days from the receipt of this legal notice. Failing which, I have ready instructions from my client to approach the Court of Law for the Redressal of his grievances and you noticees will be personally liable for the cost and consequences.

Hence, kindly take notice and acknowledge the same.

Thanking You,

  
M.W. Harsulkar  
Advocate.